

on 7th October, 1982, by the Foreign Ministers of India and Bangladesh. According to this the two leaders recognised that the basic problem of inadequate flow of waters in the Ganga available at Farakka imposed sacrifices on both countries and that it was necessary to arrive at an equitable sharing of waters available at Farakka. They further agreed that the long-term solution lay in augmenting the flow available at Farakka and to this end directed their experts concerned to expedite studies of the economic and technical feasibility of the schemes which had been proposed by either side in order to settle upon the optimum solution for urgent implementation. It was decided that the Joint Rivers Commission would complete the pre-feasibility study and decide upon the optimum solution within 18 months, at the end of which the two Govts. would immediately implement the augmentation proposal agreed upon the Joint Rivers Commission. Meanwhile, the two leaders agreed on the releases for sharing the flow available at Farakka for the next two dry seasons, and the joint inspection and monitoring arrangements for this purpose. It was further agreed that in the case of exceptionally low flows during either of the next two dry seasons, the two Governments would hold immediate consultations and decide how to minimise the burden to either country.

It was also agreed that a further and final sharing agreement would be reached immediately after the completion of pre-feasibility study of augmentation, in the light of the decision on the optimum solution for augmentation that would be implemented following pre-feasibility study.

#### **Commercial activities of Dairy Board**

2429. SHRI HARISH KUMAR GANGWAR : Will the Minister of AGRICULTURE be pleased to state :

(a) whether he is aware of the taking over of a cotton textile mill by

the Dairy Board and GCMMF which have a common Chairman and if so, the details thereof; and

(b) whether the Dairy Board, a registered society is debarred from commercial operations and it was for these reasons that Government set up Dairy Corporation in 1969 ?

THE MINISTER OF STATE IN THE MINISTRIES OF AGRICULTURE AND RURAL DEVELOPMENT (SHRI R.V. SWAMINATHAN): (a) No Cotton Textile Mill has been taken over by National Dairy Development Board or GCMMF.

(b) National Dairy Development Board is undertaking activities in accordance with the provisions contained in the Memorandum and Articles of Association of the Board.

The Indian Dairy Corporation was set up primarily to undertake various activities related to handling of donated milk products, storage and sale to the public sector dairies, the handling of the generated funds and coordinating developmental activities of the project for stimulating milk marketing and dairy development with funds to be generated from W.F.P. donated skimmed milk powder and butter oil.

#### **Functioning of Department of Architecture**

2430. SHRI D. L. BAITHA : Will the Minister of WORKS AND HOUSING be pleased to state :

(a) whether Department of Architecture is functioning under the control of civil engineers in various department of States as well as Centre affecting its independent and free functioning;

(b) whether even the accepted norms of architectural establishment based on 1.75 per cent of the total work load, are not followed with the result that either the designs are prepared without much thought or the old type designs are repeated;